

HIGH COURT OF JUDICATURE FOR RAJASTHAN AT JODHPUR Suo - Moto

HAN HIGH

Mr. Anil Joshi, AAG



JUSTICE DINESH MEHTA

<u>22/01/2024</u>

1.. Today, the entire Country is celebrating "Pran Pratishtha Mahotsava" of Ram Temple situated in Ayodhaya.

2. The real celebration would be if the society respects and follows the ideal and virtues which Lord 'Ram' embodied and is worshiped as an ideal person - "Maryada Puroshottam Ram".

3. While coming to the Court, it was noticed that the administration/some unscrupulous people have installed barricades/barriers and blocked the entire way leading towards the Jhalamand circle and High Court, which has resulted in a chaotic situation and complete jam on the road, which is the main highway road, connecting the main city to the High Court, Judicial Academy and Pali and Sirohi etc.

4. On account of such blockage, many lawyers, High Court staff and even Judges found it difficult nay impossible to reach High Court on time.

5. While fully associating with the sentiments of millions of people on the advent of "Pran Pratishtha Mahotsava", this Court is of the view that the blockage of road, particularly the road connecting the High Court, amounts to interference in the administration of Justice. It is ironic that while Lord 'Ram' had created a bridge to approach Lanka, people have blocked the way resulting in a complete road block and impasse.





6. A notice was issued to the Commissioner of Police and District Collector to appraise this Court as to whether these barriers have been installed by the administration and/or whether any permission was granted to do the same.



7. Mr. Anil Joshi, learned Addl. Advocate General was directed to inform the Commissioner of Police and District Collector to remain present in the Court forthwith, to respond to the Court's concern and to elicit their response about the action they propose to take to remove the barriers and open the road for public use.

8. Mr. Gaurav Agarwal, District Collector so also Mr. Ravi Dutt Gaur, Commissioner of Police appeared and informed that the persons concerned have been asked to remove the blockage, that was created and the Jhalamand Circle and the road in question has been opened for free flow of traffic.

9. District Collector and Commissioner of Police are directed to ensure that in future the roads, particularly the road leading towards the High Court, is not blocked in the name of any 'julus', 'dharna' and religious celebrations.

10. Office is directed to register this petition as a 'PIL' and place before Hon'ble the Chief Justice for listing before appropriate Bench for further direction as deemed appropriate or to dispose of the petition in light of what has been noted in para No.8 & 9 above.

(DINESH MEHTA), J

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